

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1385

ANSWERED ON:03.12.2012

MINE SAFETY RULES

Bajwa Shri Partap Singh;Naranbhai Shri Kachhadia

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Director General of Mines Safety (DGMS) is unable to carry out its responsibilities in efficient manner due to shortage of supervisory staffs;
- (b) if so, the action taken to overcome the said problem;
- (c) the details of the current safety standards inside Indian mines;
- (d) whether the Government has any proposal for improvement of the current safety standards in line with international mining laws;
- (e) if so, the details thereof; and
- (f) whether the Government public sector undertakings are part of the International Society of Mines Safety Professionals (ISMSP)?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): No Madam. A Work Study was conducted in Directorate General of Mines Safety (DGMS) and 196 new posts including 105 posts of inspecting officers have been created. Actions to fill up the posts have already been taken up with Union Public Service Commission (UPSC) and Staff Selection Commission (SSC) and 32 Inspecting Officers have recently joined. The set norms and targets assigned to each inspecting officer regarding inspection, enquiries, permissions, approval etc. are achieved within specified timeframe.

(c): The details of current safety standards in Indian Mines are given at Annexure-1.

(d) & (e): Adequate provisions for safety in mines are provided in the Mines Act, 1952 and the rules and regulations framed thereunder. Such statutory provisions are reviewed from time to time and necessary amendments are enacted for improvement of the current safety standards in line with international mining laws.

(f): No such information is centrally maintained.